

SPM & ND

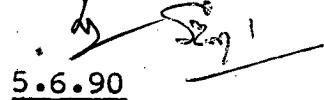
P K Jose for the applicant

C S Ramanathan for the respondents

Heard. Admit

Respondents to file counter affidavit within 5 weeks with copy to the learned counsel for the applicant who may file rejoinder if any within 2 weeks thereafter with copy to the counsel for respondents. List before DR for completion of pleadings on 24.7.90.

As regards interim relief prayed for we direct that if the applicant applies for medical leave the same should be considered in accordance with law.


5.6.90
TWZ

Both sides are represented through counsel. The counsel for the respondents submits that the reply will be filed today. The counsel for the applicant submits that the ~~case~~ ^{application} has become infructuous in view of certain developments subsequent to the filing of this O.A. Hence, the ~~case~~ ^{application} is posted before the court for further direction on 30.7.90.

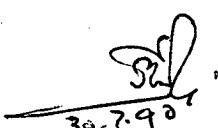

24.7.90.
SPM & AVH

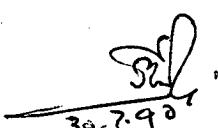
(Hon'ble VC)

Mr. P.K.Jose-for applicant.
Mr. CS Ramanathan-rep.PVM Nambiar.

The learned counsel for the applicant appeared before us and stated at the Bar that the applicant has received an assurance of the respondents that the question of his transfer to Kavaratti will be considered sympathetically on an appropriate stage. On that basis the applicant does not wish to press this application any further. Accordingly we close this application as not pressed.


(A.V. Haridasan)
Judicial Member


(S.P. Mukerji)
Vice Chairman


30.7.90